

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 987**

**TO BE ANSWERED ON FRIDAY, THE 21ST JULY, 2017
ASHADHA 30, 1939 (SAKA)**

Money Laundering

987. SHRI PONGULETI SRINIVASA REDDY :

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to make money laundering a separate criminal offence; and
- (b) if so, the details thereof and progress made in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

- (a) Money Laundering is a separate criminal offence.
- (b) In 2013, the offence of money laundering has been made stand alone. The confiscation is no longer contingent upon conviction in schedule offence. Thus, the Special Court, after conclusion of money laundering trial, if finds that offence of money laundering has been committed, it shall order for confiscation.